



DELHI STATE LEGAL SERVICES AUTHORITY

(Constituted Under the 'Legal Services Authorities Act, 1987', an Act of Parliament)

Under the Administrative Control of High Court of Delhi

Central Office, Patiala House Courts Complex, New Delhi - 110001

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www.dlsa.org 24x7 Toll Free Helpline No.1516



NOTICE FOR WINTER INTERNSHIP PROGRAMME – 2019-20

Delhi State Legal Services Authority invites online applications for Winter Internship Programme – 2019-20 for law students of Law Universities/Colleges of India.

QUALIFICATION

Interns should be students studying in Law Schools/Colleges/Universities of 2nd, 3rd, and 4th Year of Five Year Course and 1st, & 2nd Year of Three Year Course LL.B. Interns must be interested to work in legal services field and eager to learn and work for Legal Services.

PERIOD OF INTERNSHIP

Internship period will be of 21 days.

Tentative period of Internship is from 7th January, 2019 to 28th January, 2019.

HOW TO APPLY

Students can apply online through our website www.dlsa.org from 16.11.2019 at 10:00 AM to 30.11.2019 at 05:00 PM. Furnishing of recommendation letter on the Proforma prescribed by DSLSA duly signed by Dean/Principal/Faculty is mandatory.

DISTRICT LEGAL SERVICES AUTHORITY AREAS OF INTERNSHIP

- ❖ Delhi High Court
- ❖ Department of Family Welfare, GNCTD of Delhi
- ❖ Motor Accident Claim Tribunal
- ❖ Special Courts exercising jurisdiction over cases of Section 138 N.I. Act
- ❖ Observation Homes for Juveniles.
- ❖ Mental Health Institutions (IHBAS).
- ❖ Delhi Commission for Women
- ❖ Legal Services Clinics.
- ❖ Mediation Centres
- ❖ Family Courts
- ❖ Labour Courts & Tribunals
- ❖ Juvenile Justice Boards
- ❖ Children Homes & Child Welfare Committees
- ❖ Civil & Criminal District Courts
- ❖ Lok Adalats
- ❖ Jails
- ❖ Special Juvenile Police Unit, Delhi Police.
- ❖ Police Stations/ Forensic Science Laboratory
- ❖ National Commission for Protection of Child Rights/ Delhi Commission for Protection of Child Rights
- ❖ National Commission for Women/ Delhi Commission for Women
- ❖ National Human Rights Commission
- ❖ National Consumer Disputes Redressal Commission/ State Consumer Disputes Redressal Commission
- ❖ Old Age Homes
- ❖ Society for Promotion of Youth & Masses (SPYM)
- ❖ Door to Door Campaign

PRIMARY RESPONSIBILITIES OF INTERNS

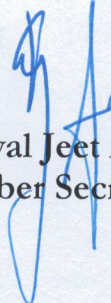
1. To prepare publicity material on Legal Services and legal rights under various social welfare legislations for mass awareness.
2. To generate legal literacy & legal awareness among the marginalized sections of society.
3. To create an enabling environment where the poor, weaker and vulnerable people can come forward for justice and equality.
4. To develop linkage between the people belonging to peripheral section & legal aid.
5. To understand problems and challenges faced by certain sections because of social & economic barriers.
6. To assist the needy in preparation of application to access Legal Services.
7. To promote Alternate Dispute Redressal Mechanism viz. Pre-Litigation Conciliation & Counseling, Lok Adalats, Mediation etc. with special emphasis on family & matrimonial matters.

SELECTION OF INTERNS

Selection will be made on the basis of receipt of number of applications.

ACADEMIC CREDIT

The certificates of internship will be issued after assessment of the work done by interns.


(Kanwal Jeet Arora)
Member Secretary